

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 1276 of 2010

[Arising out of Order-in-Appeal No. 204/MA/RTK/2010 dated 22.04.2010 passed by the Commissioner (Appeals), Delhi-III]

M/s Shri Balaji Financial Services

Plot No. 97, Sec 25, Transport Nagar,
HUDA, Panipat, Haryana

.....Appellant

VERSUS

Commissioner of S T, Delhi

17-B, I.P. Estate, IAEA House, New Delhi

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. Ravinder Jangu, Ms. Shivani, ARs

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/60026/2023

DATE OF HEARING: 14.02.2023

DATE OF DECISION: 14.02.2023

PER BENCH

The Id. D.R. for the Revenue submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the submission made by the Id. D.R., the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**